

No. 80

Bond by Guardian. (Rule 363)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
SUIT NO. OF 19

In the matter of, a minor/lunatic.

..... PETITIONER.

Known all men by these presents that we, and are held and firmly bound jointly and severally to

Prothonotary and Senior Master of the High Court of Judicature at Bombay, and his successor or successors in Office and his or their assigns in the sum of Rs..... to be paid to the said Prothonotary and Senior Master, and his successor or successors in office and his or their assigns, as the case may be, for which payment to be well and truly made we bind ourselves and each and every one of us jointly and severally our respective heirs, executors and administrators firmly by these presents, which are sealed hereunder with our seals.

Dated this day of 19 .

Whereas by an order, dated the day of 19 and made in the matter of the Guardian and Wards Act, 1890, the Indian Lunacy Act, 1912, and in the matter of it was ordered among other things (here set out so much of the order as relates to the appointment of the guardian and the giving of the bond) and whereas the said Prothonotary and Senior Master has approved if without sureties the portion within brackets to be omitted. (of the above bounden as sureties for the said) and has also approved of the above written bond with the under-written condition as a proper security to be entered into by the said pursuant to the said order: NOW THE CONDITION of the above bond is such that if the said as such guardian as aforesaid shall duly account for what he may receive in respect of the property of the said minor/lunatic and shall well and truly leave and pass his accounts before the Commissioner for Taking Accounts of this Hon'ble Court in accordance with the rules and regulations of this Hon'ble Court and shall discharge his duty as such guardian as aforesaid in all things according to the terms and conditions, true intent and meaning of the said Order, then the above written bond shall be void and of no effect, but otherwise the same shall remain in full force and effect.